

IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES “B” BENCH: HYDERABAD

BEFORE SHRI D. MANMOHAN, VICE PRESIDENT AND  
SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER

ITA. No.18/Hyd/2017  
Assessment Year: 2009-2010

Dr. Reddy's Laboratories Limited, Hyderabad. PAN: AAACD7999Q (Appellant)	vs.	DCIT, Circle-7(1), Hyderabad.  (Respondent)
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For Assessee:	Shri P.S.R.V.V. Surya Rao
For Revenue :	Shri C., Srinivas Reddy, CIT-DR

Date of Hearing :	23.05.2018
Date of Pronouncement :	23.05.2018

**ORDER**

**PER D. MANMOHAN, VP.**

This appeal is filed at the instance of the assessee-company. At the time of hearing, Learned Counsel for the Assessee placed before us a copy of the letter on behalf of the assessee-company seeking permission to withdraw its appeal. Learned Departmental Representative has no objection in this regard. Under these circumstances, we permit the assessee to withdraw its appeal.

2. In the result, appeal filed by the assessee is dismissed as withdrawn.

**Sd/-**  
**(S. RIFAUR RAHMAN)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(D. MANMOHAN)**  
**VICE PRESIDENT**

Hyderabad, Dated: 23<sup>rd</sup> May, 2018.

OKK, Sr.PS

Copy to

1.	Dr. Reddy's Laboratories Limited, 8-2-337, Road No.3, Banjara Hills, Hyderabad-500034.
2.	Asst. Commissioner of Income Tax, Circle-17(1), 9 <sup>th</sup> Floor, Signature Towers, Opp. Botanical Garden, Kothaguda, Kondapur, Hyderabad-500084.
3.	CIT (A)-5, Hyderabad.
4.	Pr. CIT-5, Hydeabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File